

taken a particular decision, the Secretary of Lok Sabha has sought to interpret it in a particular way, and thereby the decision of the House has not been correctly conveyed.

MR. SPEAKER: That stage is past now. You have mentioned that earlier.

SHRI SHYAMNANDAN MISHRA: Arising out of this, when we ourselves are so much confused about this, is not the entire country also bound to feel confused, more so the electorate?

MR. SPEAKER: That is not my subject.

SHRI SHYAMNANDAN MISHRA: My point of order is: was it open to the Secretary of the Lok Sabha to interpret the decision?

MR. SPEAKER: We are not on that subject now.

SHRI SHYAMNANDAN MISHRA: It arises from the...

MR. SPEAKER: It does not arise at all.

SHRI SHYAMNANDAN MISHRA: Then I shall raise it later.

13.00 hrs.

RE: SITUATION IN JAMSHEDPUR

SHRI C. M. STEPHEN (Idukki): With your permission, I would like to bring to the notice of the House a very serious situation at Jamshedpur. The whole of yesterday, from morning onward, there were certain clashes.

MR. SPEAKER: You just ask for a statement. I have allowed a statement under Rule 377.

SHRI C. M. STEPHEN: In the evening, clashes took place, a sort of communal riots have taken place. Papers have reported that deaths

have taken place. I would just like to bring to your notice certain rulings which have taken place earlier when there were serious occurrences, which affected people, took place and when the House is in session, under Rule 372, *suo motu* the Ministers concerned come and report to the House.

MR. SPEAKER: I have already told . . .

SHRI C. M. STEPHEN: This has not happened. They should have done it. It is a very serious matter. I talked to the Prime Minister, I talked to the Home Minister yesterday and subsequently, the Home Secretary talked to me and told me that he would give me full information.

I had expected to them come forward with a statement, even without asking. I would beseech of you to direct the Government to come forward with a statement today itself, because they were asked only yesterday as to what exactly the position is. It is a very serious matter. Clashes of communal nature are taking place. People are in a frantic condition. Reports are coming to me with a ring of despair. Military has come in. Curfew has been imposed. Many deaths have taken place. But still, the Government has not chosen to come and report it to the House. You must take serious note of it and you must ask the Government to make a statement today itself. (*Interruptions*)

MR. SPEAKER: We are in the initial stage. The Government has to make a statement

(*Interruptions*)

SHRI A. C. GEORGE (Mukandapuram): I have only one point. The House is not sitting on Friday, Saturday and Sunday. Let me bring to the notice of the House the point which was not mentioned by the Leader of the Opposition. Tomorrow is Friday. We have reliable information that

[Shri A. C. George]

unless prompt action is taken, unless a sense of urgency prevails over the Government, there is likely to be more and more clashes. Tomorrow is Friday. I do not want to explain it further. Tomorrow is a very significant day.

MR. SPEAKER: By our making noise in the House, will tomorrow cease to be a Friday? You have brought it to the notice . . .

(Interruptions)

SHRI A. C. GEORGE: I say this with a full sense of responsibility. Unless we act with a sense of urgency, unless a Parliamentary Delegation is sent today . . . (Interruptions) You may regret it later. We are not sitting for the next three days.

MR. SPEAKER: It is well known that we are having holidays.

SHRI SAUGATA ROY (Barrack-pore): Why don't you send some people?

MR. SPEAKER: We cannot send. There is no provision in the Rules. I am not an executive branch of the Government.

(Interruptions)

MR. SPEAKER: I suppose one has got to acquaint oneself with the constitutional provisions. I am not an executive branch of the Government.

(Interruptions)

MR. SPEAKER: I can only do it if there is any provision in the Rules. Otherwise, I cannot do it at all.

(Interruptions)

MR. SPEAKER: The idea seems to be that you do not want to discuss the Demands for Grants. If your idea is to cut down the discussion on the Demands for Grants, then go on.

(Interruptions)

MR. SPEAKER: You want them to stand up and make a statement immediately.

(Interruptions)

MR. SPEAKER: I am not compelling, our position is easier, you can say. But they must collect the facts and mention it.

(Interruptions)*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): After collecting information, the Government will make a statement as early as possible.

(Interruptions)*

MR. Speaker: Don't record.

(Interruptions)

13.05 hrs.

Shri A. C. George and some other hon. Members then left the House.

DR. KARAN SINGH (Udhampur): Are they going to make a statement?

MR. SPEAKER: They are aware of it and they are trying . . .

(Interruptions)

SHRI RAVINDRA VARMA: I will request them to collect the information and make a statement. (Interruptions)

SHRI SHYAMNANDAN MISHRA (Begusarai): The matter raised by the hon. Leader of the Opposition is of extreme importance. There can be no greater matter of concern than the situation that is prevailing or that has prevailed . . .

MR. SPEAKER: Has he not said all that?

SHRI SHYAMNANDAN MISHRA: He has. But is not the House entitled to know whether the situation has

*Not recorded.

been brought under control and if it has not been done, what steps have been taken to bring the situation under control? We are feeling concerned and agitated over it.

MR. SPEAKER: I am quite sure that the Government is quite concerned . . .

(Interruptions)

MR. SPEAKER: I have no doubt that the Minister will make a statement today if possible. But he has to collect the facts. He cannot come . . .

SHRI C. M. STEPHEN: There I want to make a submission and tell the House one thing. It is not as if the Government was taken by surprise. I want to tell the House what happened. I spoke to the Prime Minister last evening. Then I spoke to the Home Minister, then I spoke to the Home Secretary. They had the whole time before them. Now it is one o'clock today.

MR. SPEAKER: You have mentioned it already.

13.07 hrs.

SHRI C. M. STEPHEN: They should not take the House that way. They should not behave as if they have no ears and eyes. This House is entitled to know what has really happened there. The House must be told about it. Tomorrow is Friday. It must be told to this House, what has happened today. They must not sit on it like that. I would ask you to give a definite direction to the Government to make a statement.

SHRI K. LAKKAPPA: There are conventions . . . (Interruptions)

MR. SPEAKER: There are conventions, but there cannot be convulsions.

SHRI K. LAKKAPPA: Kindly ask the Government . . . (Interruptions)

RE: REPORTED DISCLOSURE MADE BY FORMER U. S. AMBASSADOR ABOUT SHRIMATI INDIRA GANDHI HAVING RECEIVED U.S. MONEY.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैंने श्रीर सभी पार्टीज के लोगों ने आप को एक बिट्टी लिखी है जिस में इंदिरा गांधी ने जो पैसा लिया श्रीर जो ५० ए० ए० के फार्मर एम्बेसडर ने इस बात का डिक्लेर कर दिया, यह बड़ा गंभीर मामला है श्रीर हम चाहते हैं कि इस के ऊपर फुल फ्लेज्ड डिस्कशन होना चाहिए। सरकार को इस में प्रोब करना चाहिए। अमेरिका सरकार ने हमारे सदर हस्तक्षेप किया है श्रीर यह ट्रेजन का मामला है

MR. SPEAKER: That is not a small matter.

SHRI C. M. STEPHEN: It has been raised yesterday.

SHRI KANWAR LAL GUPTA: It amounts to treason, a crime. (Interruptions) The Government should accept a full-fledged discussion. Mrs. Indira Gandhi has denied it. But it is her habit. (Interruptions)

SHRI C. M. STEPHEN: I am on a point of order. He is making certain statements which are definitely defamatory and incriminatory. If he has given notice, of course, he is entitled to do that.

MR. SPEAKER: He has given notice today.

SHRI KANWAR LAL GUPTA: Shrimati Indira Gandhi has denied it. There is no point in her denial. She has been denying so many things. This is a very serious matter.

MR. SPEAKER: There is a flood of notices under rule 184, under rule 193 and Calling Attention notices also, I will list the matter before the Business Advisory Committee this evening. I think, this matter cannot be dealt with under rule 197. It should be either under rule 193 or rule 184.